

LOK SABHA DEBATES

LOK SABHA

Friday, April 10, 1992/Chaitra 21, 1914
(Saka)

The Lok Sabha met at
Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

OBITUARY REFERENCE

MR. SPEAKER: Honourable Members, I have to inform the House of the sad demise of one of our former colleagues, Shri S.S. Ramaswamy Padayachi.

Shri Padayachi was a member of the Seventh and Eight Lok Sabha, representing Tindivanam constituency of Tamil Nadu during the years 1980-89. Earlier, he had been a member of the Tamil Nadu Legislative Assembly and the Tamil Nadu Legislative Council during 1952-62 and 1966-67 respectively. He also served as Minister of Local Administration in Tamil Nadu during 1954-57.

An able parliamentarian, he lost no opportunity to draw the attention of the House to the problems faced by the poor section of the society. A dedicated social and political worker he worked relentlessly for the upliftment of the down trodden.

Shri Padayachi passed away on 3 April 1992 in Cuddalore, Tamil Nadu at the age of 74.

We deeply mourn the loss of this friend. The House will join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the deceased.

The Members then stood in silence for a short while

11.03 hrs.

ORAL ANSWERS TO QUESTIONS

Construction of Sub-ways/Flyovers in Delhi

[English]

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*633. SHRI MORESHWAR SAVE:
SHRI JEEWAN SHARMA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of flyovers/RUBs/ROBs/Sub-ways in Delhi pending clearance by the Delhi Development Authority and Urban Arts Commission;

(b) the period for which these projects are pending and the reasons for delay;

(c) the details of flyovers constructed and opened for public in Delhi during the Seventh Plan period;

(d) the present position of the remaining flyovers which were proposed to be constructed during the same period and the reasons for delay; and

(e) the steps taken by the Government to complete the aforesaid projects within the revised time schedule?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (e). A Statement is laid on the Table of the Sabha.

STATEMENT

Constitutionally this Ministry is responsible for development and maintenance of National Highways only. All other roads/bridges are essentially the responsibility of the State Government/Union Territories concerned. Based on the details furnished by the various executing agencies in Delhi viz., Delhi Administration, New Delhi Municipal Committee, Municipal Corporation of Delhi and Delhi Tourism and Transport Development Corporation, the replies are as under:—

(a) and (b). 18 proposals of Flyovers/Subways in Delhi, are presently pending clearance of Delhi Development Authority and/or Delhi Urban Arts Commission for varying periods of time. The details of these proposals including the period for which these

proposals are pending and the reasons for delay are given in Annexure-I.

(c) Out of 15 flyovers to be taken up during the Seventh five year plan, 4 flyovers have been completed and opened to traffic during the Seventh Plan period as detailed in Annexure-II.

(d) and (e). Out of the remaining 11 flyovers, 5 flyovers are under construction, one scheme is under sanction and 5 schemes are yet to be approved by Delhi Development Authority/Delhi Urban Arts Commission as detailed in Annexure-III. The delay in completion of works which are under construction are broadly on account of:—

- (i) Change in scope of work, as per site requirements.
- (ii) Shifting/removal of services.
- (iii) Removal of encroachments and jhuggis.
- (iv) land Acquisition.
- (v) Period taken for clearance by Delhi Development Authority, and/or Delhi Urban Arts Commission.
- (vi) Contractual problems.

Efforts are being made by the respective Executive Agencies to complete the works as early as possible, by close monitoring and by expeditious removal of hindrances.

ANNEXURE-I

Sl. No.	Name of Scheme	Executing Agency	Date of initial Submission	Remarks including reasons for delay
1	2	3	4	5
1.	Grade Separator at Raja Crossing	P. W. D. Delhi Administration	5/91 to DUAC	Further modifications asked for by DUAC in 1/92. Modified proposal submitted to DDA who have passed it on with their comments to DUAC in 2/92.
2.	Grade Separator at Safdarjung Crossing proposals at this location.	-do-	1/91 to DUAC	DUAC did not agree for flyover at this location and advised to provide underpass or restrict the height of flyover to 8 ft. above road surface. In the meeting held on 3.3.92, PWD has been asked to furnish costs of two alternative
3.	Grade Separator at	-do-	4/91 to DUAC	Matter under correspondence. Replies have been submitted by PWD to DUAC in 12/91.
4.	Grade Separator at Ashram Chowk Crossing	-do-	4/91 to DDA	Clarifications as called for have been submitted in 7/91 and 1/92 to DDA.

Sl. No.	Name of Scheme	Executing Agency	Date of initial Submission	Remarks including reasons for delay
1	2	3	4	5
5.	Grade Separator at intersection of Park Street & Baba Kharak Singh Marg.	New Delhi Municipal Committee	3/89 to DDA	Proposals was under correspondence. In 2/92, DDA returned the proposal unapproved, stating that it does not find priority.
6.	Grade Separator at intersection of Tilak Marg and Bhagwan Das Road.	-do-	2/87 to DDA	-do-
7.	Grade Separator at intersection of J.B. Tito Marg and Lala Lajpat Rai Marg.	Delhi-Tourism and Transport Development Corporation.	8/91 to DDA	-do-
8.	Grade Separator at intersection of Ring Road and Africa Avenue.	-do-	12/90 to DDA	-do-
9.	Grade Separator at intersection of Outer Ring Road and Rohtak Road.	-do-	1/91 to DDA	Matter has been under correspondence with DDA. Final proposal has been submitted to DDA in 3/92.
10.	Grade Separator at intersection of Ring Road and Road No. 41	-do-	1/91 to DDA	Matter has been under correspondence with DDA. In 3/92,

Sl. No.	Name of Scheme	Executing Agency	Date of initial Submission	Remarks including reasons for delay
1	2	3	4	5
	near Wazirpur Depot.			DDA has suggested for a comprehensive study of the schemes in the area.
11.	Grade Separator at intersection of G. T. Road and Satyawati Marg.	Delhi Tourism & Transport Development	8/91 to DDA	Proposal was under correspondence. It was returned unapproved by DDA in 2/92 stating that it does not find priority.
12.	Grade Separator at	-do-	10/91 to DDA	-do-
13.	Grade Separator at intersection of Ring Road and Shanti Path.	-do-	1/92 to DDA	-do-
14.	Grade Separator at intersection of Outer Ring Road and Road No. 41 (Madhuban Chowk intersection).	-do-	1/92 to DDA	Matter has been under correspondence. The suggestions of DDA are being incorporated for re-submission.
15.	Grade Separator on the intersection of Outer Ring Road and Lala Lajpat Rai Marg near Nehru Place.	Municipal Corporation of Delhi	3/91 to DDA	Proposal was under correspondence with DDA. It has been returned unapproved in 2/92 stating that it does not find priority.

Sl. No.	Name of Scheme	Executing Agency	Date of initial Submission	Remarks including reasons for delay
1	2	3	4	5
16.	Grade Separator on interesection of Outer Ring Road with 80' road of Greater Kailash-II.	-do-	8/91	Proposal was under correspondence with DDA. Revised proposal submitted in 2/92.
17.	Grade Separator at intersection of Najafgarh Road and Jail Road at Tliak Nagar.	-do-	12/91	Proposal was under correspondence with DDA. It has been returned unapproved in 2/92, stating that it does not find priority.
18.	ROB at Auchandi Marg near Samaipur Badli.	-do-	8/90	Proposal was under correspondence. The comments of DDA furnished in 7/91 are under examination by MCD.

1. Bridge connecting S.P. Mukherjee Marg with Azad Market (Phase-I). (Phase II is in progress)
2. ROB at Zakhira (main ROB portion)
3. RUB at Shaktinagar.
4. Lothian Road under bridge (three spans opened to traffic, remaining spans in progress)

N.B. All these works fall under the jurisdiction of Municipal Corporation of Delhi.

ANNEXURE-III

Sl. No.	Scheme	Agency
1	2	3
(a)	Under Construction	
1.	ROB at Saharanpur-Shahdara railway crossing with G.T. Road Sahadara.	
2.	RUB at Meharuji-Badarpur Road.	Municipal Corporation of Delhi.
3.	RUB connecting Wazirpur Industrial Area to Ashok Vihar.	-DO-
4.	ROB-22 on Outer Ring Road at the crossing of Delhi Mathura Railway line near Okhla.	-DO-
5.	ROB at Monkey Bridge	PWD Delhi AMN.
(b)	Under Sanction	-DO-
1.	Grade Separator on Ring Road at Punjabi Bagh Crossing.	
(c)	Under approval by Delhi Development Authority/DUAC.	-DO-
1.	Grade Separator at Raja Garden Crossing	-DO-

Sl. No.	Scheme	Agency
1	2	3
2.	Grade Separator at Satdarjung Crossing	-DO-
3.	Grade Separator at Dhaura Kuan Crossing.	-DO-
4.	Grade Separator at intersection of Park Street and Baba Kharak Singh Marg.	New Delhi Municipal Committee
5.	Grade Separator at intersection of Tilak Marg and Bhagwan Das Road.	-DO-

SHRI MORESHWAR SAVE: Honourable Speaker Sir, at the outset, let me appreciate for the details furnished by the hon. Minister. While replying to the question, the hon. Minister has raised the question of constitutional responsibility of his Ministry. In this respect, I would like to point out that a number of highways are passing over the flyovers. Hence, he is not expected to avoid the responsibility regarding the referred flyovers, that is, Dhaula Kuan National Highway No. 8.

Is it a fact that most of the flyovers proposed to be under construction are either finalised at the time of Asian Games in a hurried manner or in view of their being within the constituencies of the VIPs, without being essential or necessary and feasible?

SHRI JAGDISH TYTLER: Sir, some of the flyovers in Delhi were planned because of the Asiatic Games. But it was not done in a hurry and I would like to tell you that all the flyovers are very well received by the people and I feel they are serving the people of Delhi well.

SHRI MORESHWAR SAVE: In his reply, the Minister has mentioned that out of the 15 flyovers proposed in the Seventh Five Year Plan, four are completed; five are under construction; one is under sanction; and five are under approval. While replying, he has also mentioned some of the difficulties. These are usual difficulties and I do not see any point in them. I would like to know whether the hon. Minister is aware as to who is responsible for this delay. When are the proposed flyovers which are under construction, expected to be completed? For these flyovers which are awaiting sanction, when is it expected? I want to know whether the responsibility for this delay is fixed and whether any action has been taken against those who are responsible for the delay.

SHRI JAGDISH TYTLER: I have stated in my reply that constitutionally this Ministry is responsible for development and maintenance of National Highways only. But since this question has been transferred to me, I

would like to inform the hon. Member that the delay is caused by the DDA and the Urban Art Commission. It does not concern my Ministry. But still we are taking it up with the concerned Ministry to see that there is no more delay and the projects are cleared as early as possible.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, the hon. Minister has informed that this point relates, to the Urban Development Ministry headed by Shrimati Sheila Kaul. Sir, there was provision of Rs. 10 crore under the Seventh Five Year Plan for the construction of 5 flyovers in Delhi, i.e. Shahdara, Punjabi Bagh, Raja Garden Chowk, Dhaula Kuan, Safdarjang Chowk but before the Lok Sabha elections, during November, 1989, the construction of only Shahdara flyover was started which is located in the Constituency of my friend and the former Minister, and the construction of other four flyovers could not be started resulting in lapse of funds. Mr. Speaker, Sir, the Urban Arts Commission has mainly been responsible for not allowing the construction work of these flyovers. Will the hon. Minister discuss with the concerned officials including Urban Arts Commission's officials and start the construction of flyovers under a time bound programme by removing all the hurdles in the way? Will the construction of Tilak Nagar flyover and Titapur underground subway will be started immediately, which is directly under the control of your Ministry?

SHRI JAGDISH TYTLER: It is a good suggestion. I will see to it that it is included.

[*Translation*]

SHRI MADAN LAL KHURANA: Please, let this work be done.

SHRI JAGDISH TYTLER: I have said that you have expressed very good thoughts and have put forth some suggestions. I will definitely consider it and try to do.

MR. SPEAKER: It is an assurance given

on the floor of the House. I am warning him also that his words constitute an assurance.

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, the hon. Minister has mentioned in his statement that a number of agencies are implementing these works. He has also stated that the delay caused was due to the DDA and the Urban Art Centre. I would like to know in particular whether his Ministry would like to have some kind of monitoring at regular intervals so that these matters can be looked into. Otherwise, it will have not only time-running but cost-running effects as well. At the same time, there is a complaint that the Urban Art Commission finalises the contractors first, before clearing any project, and that they are issuing the clearances subsequently. Once the contractor is finalised, then only clearance is given. That is why, I would like to know from the hon. Minister whether he would like to get this matter inquired into and take suitable action.

SHRI JAGDISH TYTLER: No doubt, complaints have been received that the Urban Art Commission is unnecessarily delaying the clearance. As regards the allegation about the contractors being finalised before giving clearance, I will have this looked into. No doubt, there has been unnecessary delay and I will convey this to the Urban Art Commission and also to the Housing Ministry. If possible we will associate with it so that we can get the clearance and implement the projects as quickly as possible.

Assistance to Kerala

*634. **SHRI THAYIL JOHN ANJALOSE:** Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Kerala has requested the Union Government for additional assistance to meet financial crisis;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b). The Government of Kerala requested for an additional special assistance of Rs. 100 crores as medium-term loan to tide over their financial difficulties during 1991-92.

(c) The request of the State Government was considered in this Ministry and, in view of severe resources constraint faced by the Centre, was not agreed to. However, to enable the State to tide over their financial difficulties, advance release of their entitlements in respect of Central assistance for State Plan and share in Central taxes was made. Ways and means advance was also given to the State. In addition, repayment of loan and payment of interest thereon were also repensed on six occasions during 1991-92.

SHRI THAYIL JOHN ANJALOSE: Sir, the hike in the prices of wheat and rice distributed through Public Distribution System has seriously affected the PDS as a whole. In order to cope up with the increased price the Kerala Government had announced subsidy anticipating financial assistance from the Centre.

I would like to know from the hon. Minister whether the Central Government has taken any action in this regard.

SHRI SHANTARAM POTDUKHE: Sir, subsidy has been announced by the State Government on its own. Centre cannot do anything in this regard.

SHRI THAYIL JOHN ANJALOSE: The order to raise additional resources, the Kerala Government has contemplated levy and entry tax at the rate of Rs. 1.5 per litre on crude oil arriving at Cochin refineries. A Bill to this effect was forwarded to the Government of India for its previous sanction.

Till this time the Centre has not given sanction to this where as States like West Bengal, Karnataka, Gujarat and Andhra Pradesh are given permission. I would like